

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH ' C ' NEW DLEHI**

**BEFORE SHRI G.S. PANNU, VICE-PRESIDENT
AND
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER**

**ITA No.496/Del/2020
Assessment Year: 2015-16**

Anandi Mercantile Pvt. Ltd.,
(Now Conterted to Anandi Mercantile LLP),
1378/21, 3rd Floor, Naiwala, Karol Bagh,
New Delhi

vs. DCIT, Circle 2(2),
New Delhi.

PAN : AAACA1473E

(Appellant)

(Respondent)

Appellant by : Sh. Divyansh Jain, Adv.
Respondent by: Sh. M. Baranwal, Sr. DR

Date of hearing: 10/02/2021

Date of order : 10/02/2021

ORDER

PER G.S. PANNU, V.P.

This appeal by the assessee for the assessment year 2015-16 is directed against the order of Ld. CIT(A)-22, New Delhi dated 28.11.2019.

2. The learned counsel for the assessee, vide its letter dated 20.01.2021 has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the "Vivad Se Vishwas Scheme, 2020". A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing in presence of parties on 10th February, 2021.

Sd/-
(K. NARASIMHA CHARY)
JUDICIAL MEMBER

Sd/-
(G.S. PANNU)
VICE- PRESIDENT

Dated: 10/02/2021
'aks'